

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 11306 of 2020

Rabindra Ganjhu Petitioner
Versus
State of Jharkhand. Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the Petitioner : Mr. Amrit Kr. Singh, Advocate
For the State : Mr. Ravi Prakash, A.P.P.
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6/26.03.2021 The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel appearing for the petitioner and the learned counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 15 (C) of the NDPS Act, in connection with NDPS Case No. 78 of 2018, arising out of Basistha Nagar P.S. Case No. 38 of 2018 (G.R. No. 635/2018), pending in the court of Sessions Judge-cum-Special Judge, Chatra.

Prayer for bail of this petitioner was earlier thrice rejected by this Court on merits. Now, the petitioner has renewed his prayer for bail on the ground of custody.

80 Kg. of Poppy husk was recovered from the possession of this petitioner.

During course of argument, learned counsel for the petitioner submits that the trial is at the stage of defence evidence.

Considering the aforesaid fact, I am not inclined to reconsider the prayer for bail of this petitioner. Accordingly, the same is hereby rejected again.

However, the petitioner is directed to produce the defence witnesses on the date fixed. The trial court is directed to record the statements of the defence witnesses as and when they are produced and thereafter, conclude the trial at the earliest.

(Ananda Sen, J)